

NOT Corrected: See India Code Vol P.B. Pt. IV.P.66

THE ORISSA STATE LEGISLATURE (DELEGATION  
OF POWERS) ACT, 1961

No. 13 OF 1961

[29th April, 1961]

An Act to confer on the President the power of the Legislature  
of the State of Orissa to make Laws.

BE it enacted by Parliament in the Twelfth Year of the Republic  
of India as follows:—

**Short title.** 1. This Act may be called the Orissa State Legislature (Delegation  
of Powers) Act, 1961.

**Definition.** 2. In this Act, "Proclamation" means the Proclamation issued on  
the 25th day of February, 1961, by the President under clause (1)  
of article 356 of the Constitution.

**Conferment on the President of the power of the State Legislature.** 3. (1) The power of the Legislature of the State of Orissa to  
make laws, which has been declared by the Proclamation to be  
exercisable by or under the authority of Parliament, is hereby  
conferred on the President.

(2) In the exercise of the said power, the President may, from  
time to time whether Parliament is or is not in session, enact as a  
President's Act a Bill containing such provisions as he considers  
necessary:

Provided that before enacting any such Act, the President shall,  
whenever he considers it practicable to do so, consult a committee  
constituted for the purpose consisting of fourteen members of the  
House of the People nominated by the Speaker and seven members  
of the Council of States nominated by the Chairman.

(3) Every Act enacted by the President under sub-section (2)  
shall, as soon as may be after enactment, be laid before each House  
of Parliament.

(4) Either House of Parliament may, by resolution passed within  
seven days from the date on which the Act has been laid before it  
under sub-section (3), direct any modifications to be made in the

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Act and if the modifications are agreed to by the other House of Parliament during the session in which the Act has been so laid before it or the session succeeding, such modifications shall be given effect to by the President by enacting an amending Act under subsection (2) :

Provided that nothing in this sub-section shall affect the validity of the Act or of any action taken thereunder before it is so amended.

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